

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 238/MP/2023

Subject : Petition under Section 79 (1) (b) and 79 (1) (f) of the Electricity Act, 2003 on account of the illegal, arbitrary and wrongfully withholding the energy charges from the monthly bills raised to the tune of Rs. 27,89,18,311/- for the supply of power to the Distribution Licensees situated in the State of Haryana and for recovery of dues.

Petitioner : SGPL

Respondents : PTC and anr.

Date of Hearing : **19.1.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri I.S.Jha, Member
Shri Pravas Kumar Singh, Member

Parties Present : Shri Hemant Singh, Advocate, SGPL
Shri Lakshyajit Singh, Advocate, SGPL
Shri Harshit Singh, Advocate, SGPL
Shri Lavanya Parthav, Advocate, SGPL
Shri Shaurya Kumar, Advocate, SGPL
Shri Shubham Arya, Advocate, HPPC
Ms. Pallavi Saigal, Advocate, HPPC

Record of Proceedings

During the hearing 'on admission', the learned counsel for the Petitioner made detailed oral submissions in support of its prayer in the Petition.

2. The learned counsel for the Respondent, HPPC prayed for a grant of time to file its reply in the matter.
3. The Commission, after hearing the learned counsel for the parties, directed as under:
 - (a) Admit the Petition and issue notice to the Respondents.
 - (b) The Respondents are permitted to file their replies on or before **26.2.2024** after serving a copy to the Petitioner, who may file its rejoinder by **18.3.2024**. Pleadings shall be completed by the parties by the due date mentioned.
4. The Petition shall be listed for hearing on **19.4.2024**.

By order of the Commission
Sd/-
(B. Sreekumar)
Joint Chief (Law)

